

18.17 hrs.

NATIONAL TAX TRIBUNAL (NO. 2) BILL , 2003**

Introduction

Title : Introduction of the National Tax Tribunal (No.2) Bill, 2003

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (I P.C. THOMAS): On behalf of I Arun Jaitley, I beg to move for leave to introduce a Bill to provide for the adjudication by the National Tax Tribunal of disputes with respect to levy, assessment, collection and enforcement of direct taxes and also to provide for the adjudication by that Tribunal of disputes with respect to the determination of the rates of duties of customs and central excise on goods and the valuation of goods for the purposes of assessment of such duties as well as in matters relating to levy of tax on service, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the adjudication by the National Tax Tribunal of disputes with respect to levy, assessment, collection and enforcement of direct taxes and also to provide for the adjudication by that Tribunal of disputes with respect to the determination of the rates of duties of customs and central excise on goods and the valuation of goods for the purposes of assessment of such duties as well as in matters relating to levy of tax on service, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto."

The motion was adopted.

I P.C. THOMAS: I introduce* the Bill.

*Introduced with the recommendation of the President.

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